Wky can't it be observed now? You are the custodian of the House.

MR. CHAIRMAN: Next item—Messages from the Lok Sabha.

Messages from the Lok Sabha

(I) The Unit Trust of India (Amendment) Bill, 1976

(II) The Burmah Shell (Acquisition of undertaking in India) Bill, 1976

SECRETARY GENERAL; Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha. I am directed to enclose herewith the Unit Trust of India (Amendment) Bill, 1976, as passed by Lok Sabha at its sitting held on the 16th January, 1976.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

II

"In accordance with the provisions of Rule 96 of the Rules, of Procedure and Conduct of Business in Lok Sabha. I am directed to enclose herewith the Burmah Shell (Acquisition of Undertakings in India. Bill, 1976. as passed by Lok Sabha at its sitting held on the 16th January, 1976."

Sir, I lay a copy of each of the Bills on the Table.

THE CONTEMPT OF COURTS (AMEND-MENT) BILL, 1976

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Sir, I beg to move

for leave to introduce a Bill to amend the Contempt of Courts Act, 1971.

The question was put and the motion wits adopted.

SHRI H. R. GOKHALE : Sir, I introduce the Bill.

STATEMENT DELHI RENT CONTROL AMENDMENT ORDINANCE, 1975

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT): Sir. I bee to lay on the Table a statement (in English and Hindu explaining the circumstances which necessitated immediate legislation by the Delhi Rent Control (Amendment) Ordinance, 1975.

THE DELHI RENT CONTROL (AMENDMENT) BILL, 1976

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT): Sir, I beg to move for leave to introduce a Bill further to amend the Delhi Rent Control Act, 1958.

The question was put and the motion was adopted.

SHRI H. K. L. BHAGAT: Sir, I beg to introduce the Bill.

THE SALES PROMOTION EMPLOYEES (CONDITIONS OF SERVICE) BILL, 1975

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY) : Sir, I beg to move :

"That the following amendment made by the Lok Sabha in the Sales Promotion Employees (Conditions of Service) Bill, 1975, be taken into consideration, namely :—

Clause 1 That at page 1, line 4 for '1975' substitute '1976'.

The Sales Promotion Employees[^] (Conditions of Service) Bill. 1975 was passed by the Rajya Sabha on 24th July 1975